

20th July, 2005

Notification No. 64/2005-Customs (N.T.)

In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), New Custom House, Mumbai Port, Mumbai to act as Commissioner of Customs (Air Cargo - Import), Air Cargo Complex, Sahar, Mumbai, for the purposes of adjudicating the matters relating to show cause notice pertaining to M/s Rashtriya Chemicals and Fertilizers Ltd, H-9, Green Park Extension, New Delhi and Others, issued, vide, F.No. 50D/71/2004-C.I, dated the 9th March, 2005, by the Additional Director General, Directorate of Revenue Intelligence, 7th Floor, I.P. Bhavan, I.P. Estate, New Delhi..

F.NO.437/14/2005-CUS.IV

(ANUPAM PRAKASH
UNDER SECRETARY TO THE GOVERNMENT OF INDIA